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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

ORIGINAL APPLICATION NO. 11 of 1988

O.P.Sharma applicant.

Versus

Union of India and others Opp. parties

Hon'ble D.S.Misra,A.M.

Hon'ble G.S.Sharma,J.M.

(Delivered by Hon'ble D.S.Misra)

In this application under Section 19 of the Administrative Tribunals Act XIII of 1985, the applicant has challenged the order dated 24th May, 1984 passed by the Chief Engineer, Central Command, Lucknow compulsorily retiring him from Military Engineering Service where he was working as Draughtsman Grade II. The applicant filed an appeal before the Engineer-in-chief, Army Head Quarter, New Delhi and the same was rejected by an order dated 2nd April, 1985. Prima facie the application is beyond time.

2. We have heard learned counsel for the applicant, who has contended that the applicant had filed a review petition before the President of India on 10th July, 1986 and that he had not received any reply to this representation. Learned counsel for the applicant has contended that the applicant has the right to seek a review of the order passed by the appellate authority under Rule 29 of the CCS(CCA) Rules, 1965.

3. We have considered this matter and we find

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that the application for review addressed to the President of India is dated 10th July, 1986 (annexure 11). The present application was filed on 1.1.1988. The contention of the applicant is that he has not received any reply to the review petition filed on 10th July, 1986. We accordingly direct the respondent no.1 to decide the review petition dated 10th July, 1986, if filed, within a period of three months from the date of receipt of this order.

The application is disposed of accordingly.

A.M. 12-1-88

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JS./12.1.1988